National Company Law Tribunal Allahabad Bench.

CP No. 52/2015

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL

COMPANY LAW TRIBUNAL ON 22.02.2018

NAME OF THE COMPANY: Madanlal Foods Ryducts Rut L+d

SECTION OF THE COMPANIES ACT/ 1 & B CODE: 560 (6) of the Companies act of 1956 SI. NO. Name Designation Representation Signature

1. RK: Mishora Advocate Petition RICMisho

2. Krishne Der Vyes Adv ROC Po

C.P. No. 52/2015

Shri R.K. Mishra for petitioner. Shri Krishna Dev Vyas, CGSC, representing ROC, Kanpur.

The petitioner counsel informs that the Company since being deregistered has not been able to file the Income Tax Return from 2001 onwards. Therefore, the petitioner is required to submit supplementary affidavit clarifying its position by giving particulars of the Jurisdictional Commissioner, Income Tax Assessment Authority and also to clarify further as to whether a statutory notice in this respect was received by the Company or its Director from the Assessment Authority of the Income Tax.

The matter to be listed on 28th March, 2018.

Date: 22/02/2018

Typed by Jyoti

(Stenographer)

H.P. Chaturvedi, Member(Judicial)